

State vs. Lal Chand & Ors.

FIR No.111/2017
PS: Mundka
U/sec. 379/411 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Rajkumar @ Raja

FIR No.33999/2016
PS: Mundka
U/sec. 379/411 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that on the last date of hearing, accused was absent and NBWs were directed to be issued against him, however, the NBWs could not be issued due to Covid-19 pandemic.

Let NBWs be issued against the accused in terms of previous order on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

Untrace Report

FIR No.70/2019
PS:Mundka
U/sec. 279/304A IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that on the last date of hearing, notice was directed to be issued to the LRs of deceased, however, same could not be issued due to Covid-19 pandemic.

Let previous order be complied afresh for
02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Roshan & Anr.

FIR No.69/2017
PS: Mundka
U/sec. 33 Excise Act

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons. 69

**Court is convened through VC (CISCO Webex)
from residence office.**

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Abhishek

FIR No.139/17
PS: Mundka
U/sec. 279/337/338 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Vijay Mishra

FIR No.286/17
PS: Mundka
U/sec. 33 Excise Act

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Tasleem Bano & Ors.

FIR No.1211/14
PS: Hari Nagar
U/sec. 325/427/34 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused Abrar Ahmad and Haneef not produced from JC (but on bail in this case.

None for rest accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Manoj & Ajay Dutta

FIR No.610/15
PS:Mundka
U/sec. 33 Excise Act

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 02.12.2020.

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(Babita Puniya)

MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Jaswinder Singh & Ors.

FIR No.442/10
PS: Hari Nagar
U/sec. 323/506/186/353/332/34 IPC &
25/27 Arms Act

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of prosecution evidence, therefore, put up the matter for PE on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Naveen Kumar

FIR No.154/14
PS: Mundka
U/sec. 279/304A IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.
None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter was at the stage of PE, however, on the last date of hearing, evidence could not be recorded for want of the accused. Consequently, NBWs were directed to be issued against the accused, however, same could not be issued due to Covid-19 pandemic.

Let NBWs be issued against the accused in terms of previous order on 02.12.2020.

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**BABITA
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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Nikhil & Ors.

FIR No.133/17
PS: Hari Nagar
U/sec. 186/353/332/323/34 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

Accused persons are stated to be on court bail.

Court is convened through VC (CISCO Webex) from residence office.

I have perused the charge sheet and the documents annexed with the charge-sheet. It prima facie discloses commission of offence. I take cognizance of the offence.

I am of the considered opinion that there is prima facie sufficient material to proceed against the accused persons for the offences alleged in the challan.

Let accused persons be summoned with notice to their sureties through IO concerned for 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Raju & Lala @ Gauri Shankar

FIR No.903/15
PS: Hari Nagar
U/sec. 420/34 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that one of the accused persons namely Lala was absent on the LDOH and NBWs were directed to be issued against him, however, same could not be issued due to Covid-19 pandemic.

Let NBWs be issued against the accused Lala in terms of previous order for 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Chandarshekhar Rai

FIR No.822/09
PS: Hari Nagar
U/sec. 279/338/304A IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is pending consideration before the Hon'ble Court of Delhi. Consequently, put up for further proceedings on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Nadim & Ors.

FIR No.383/19
PS: Mundka
U/sec. 457/380/411/34 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge. Therefore, let notice be issued to all the concerned parties to join the proceedings through VC and address the arguments on the point of charge. CISCO Webex meeting number and NDOH be shared with all the concerned parties.

Put up for arguments on the point of charge on 16.09.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Nadim & Ors.

E-FIR No.00256/19
PS: Mundka
U/sec. 457/380/411/34 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused persons.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that matter is at the stage of arguments on the point of charge. Therefore, let notice be issued to all the concerned parties to join the proceedings through VC and address the arguments on the point of charge. CISCO Webex meeting number and NDOH be shared to all the concerned parties.

Put up for arguments on the point of charge on
16.09.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Nicky @ Nikki

FIR No.722/16
PS: Hari Nagar
U/sec. 356/379/411 IPC

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: Ld. APP for State through VC.

None for accused.

Court is convened through VC (CISCO Webex) from residence office.

File perused.

Perusal of file reveals that on the last date of hearing, accused was absent and NBWs were directed to be issued against him, however, the NBWs could not be issued due to Covid-19 pandemic.

Let NBWs be issued against the accused in terms of previous order on 02.12.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

Dalip Giri vs. Naveen Kumar

CC No.6/4/2019 (New No.1772/19)

PS: Mundka

U/sec.156(3) Cr.P.C.

05.08.2020

Pursuant to the directions issued by the Hon'ble High Court of Delhi, the matters were adjourned en bloc amid Covid-19 pandemic. Further, vide office order no.26/DHC/2020 dated 30.07.2020, the District Courts have been directed to take up all the cases listed before them through VC except the cases wherein evidence is to be recorded.

Present: None.

File perused.

SHO concerned has not filed ATR despite direction.

SHO concerned is directed to file the same by the next date of hearing failing which adverse order shall be passed.

Put up for filing of ATR on 11.08.2020.

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(Babita Puniya)
MM-06/West District
Tis Hazari Courts/Delhi
05.08.2020

State vs. Harwinder Kaur & Anr

FIR No. 755/2016
U/sec 323/342/34 IPC
&
Sec. 75 II Act
PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.08.2020

Present: Learned APP for the State through V/C

Shri Neeraj Sood, learned counsel for the accused through V/C

Court is convened through V/C (Cisco Webex) from residence office.

It is stated by the learned counsel that he has not received the copy of charge-sheet.

Heard.

Let copy of the charge-sheet be supplied to the accused through e-mail. Accused is also directed to collect the hard copy of charge-sheet from the *Ahmad* on 11.08.2020 after 02:00 p.m.

Put up the matter on 26.08.2020 through V/C for consideration/scrutiny of documents/further proceedings/court bail.

(Babita Puniya)
MM-06, West District, HC
Delhi/05.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर पंचायतकारी न्यायालय-06
Metropolitan Magistrate-06
जिला पश्चिम, ब्लॉक नं. 35A, पृथिवी नगर
West District, Room No. 35A
वीरू हारा न्यायालय
Tis Hazari Court.

Delhi Finance Corp. (DFC) vs. Manoj Kumar & Ors

CC No. 3311/2019

PS: Hari Nagar

U/sec. 156(3) Cr.P.C.

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.08.2020

Present: *Shri Puneet Singhal*, learned counsel for the complainant

SI Shrikrishna, PS Hari Nagar through V/C

Court is convened through V/C (Cisco Webex) from residence office.

It is stated by the learned counsel for the complainant that he wants to withdraw his V/N due to some personal reasons.

Heard. Allowed

Let court notice be issued to the complainant to join the proceedings on the next date of hearing through V/C failing which complaint shall be dismissed for non-prosecution and in default. *Ahlmad* is directed to mention the CISCO-WEBEX Meeting number on the court notice.

Put up on 03.12.2020 for arguments on the application filed under section 156(3) of the Code of Criminal Procedure, 1973.

(*Babita Punia*)
MM-06, West District, THC
Delhi/05.08.2020

बबीता पुनिया
Ms. BABITA PUNIA
महानगर दण्डाधिकारी न्यायालय
Metropolitan Magistrate
जिला परिषद, कमरा नं. 36
West District, Room No. 36
तीस हजारी न्यायालय
Tis Hazari Court

State vs Anand Singh

FIR No. 205/18

U/sec 411

PS: Hari Nagar

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused. Perusal of the file reveals that on the last date of hearing accused was absent and consequently, NBWs were directed to be issued against him. However, the same could not be issued due to lock-down.

Since the offence alleged against the accused is compoundable in nature, SHO IO concerned is directed to verify the address of the accused and his surety and submit the report through e-mail on the next date of hearing.

Notice be also issued to the owner of stolen property for next date of hearing.

Put up the matter on 11.08.2020 through V/C. IO to also join the proceedings through V/C.

(Babita Puniya)
MM-06, West District, THC
Delhi 05.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
इलाहाबाद इन्फॉर्मेशन ऑफिस-06
Metropolitan Magistrate-06
जिला पीपीए, रूम नं. 358, एन.ए. रोड
West District, Room No 358, N.A. Road
दिल्ली इलाहाबाद इन्फॉर्मेशन ऑफिस
Tel: 2610 1000

State vs Sonu

FIR 00966/19

PS: Hari Nagar

U/sec. 411 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.08.2020

Present: Learned APP for the State through V/C

None for the accused

Court is convened through V/C (Cisco Webex) from residence office.

File perused.

Perusal of the file reveals that vide last order, summons were directed to be issued to the accused, however, the same could not be issued due to lock down.

Let fresh summons be issued to the accused through SHO/IO concerned for next date of hearing. Notice be also issued to the owner of stolen property for next date of hearing.

Put up the matter on 11.08.2020 through V/C. IO to also join the proceedings through V/C.



(Babita Puniya)
MM-06, West District, TIC
Delhi/05.08.2020

बबीता पुनिया
Ms. BABITA PUNIYA
महानगर दफ्तरी न्यायालय-06
Metropolitan Magistrate-06
जिला परिषद, बंगला नं. 355, टिकरी
West District, Room No. 355, Tikri
तीस हजारी न्यायालय
Tis Hazari Court.

Ravinder Singh vs. Harjeet Kaur

PS: Hari Nagar
U/sec. 156(3) Cr.P.C.

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to recorded.

05.08.2020

Present: *Mr. Ankit Khatri*, learned counsel for the complainant through V/C

ASI Raj Singh, PS *Hari Nagar* through V/C.

ATR filed. Let copy of the same be supplied to the learned counsel for the complainant through WhatsApp/e-mail.

List the matter on 03.12.2020 for arguments on the application filed under section 156(3) of the Code of Criminal Procedure, 1973.

(Babita Puniya)
MM-06, West District, THC
Delhi/05.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर मजिस्ट्रेटरी न्यायालय-06
Metropolitan Magistrate-06
जिला पुलिस, कमरा नं. 355, ग्लोबल फ्लोर
West District Room No. 355, 1st Floor
लीह हाजरी न्यायालय, दिल्ली
The Hazari Courts, Delhi

State vs. Nijamuddin

FIR No. 753/2016

PS. Hari Nagar

U/sec. 279 IPC

Earlier all the matters were adjourned en-bloc pursuant to the directions passed by the Hon'ble High Court of Delhi from time to time amid lock-down. Now, vide officer order no. 26/DHC/2020 dated 30.07.2020, District Courts have been directed to take up all the cases listed before them through videoconferencing except the cases wherein evidence is to be recorded.

05.08.2020

Present: Learned APP for the State through V/C

Accused *Nijamuddin* through V/C (present in court in person)

Complainant *Akshay Tyagi* through V/C.

Shri A. K. Jha, learned counsel for the accused through V/C (present in the court in person)

Court is convened through V/C (Cisco Webex) from residence office.

It is informed by the Personal Assistant *Shri Vinet Kumar* that accused and his counsel Shri A. K. Jha are present in the court. He is directed to connect them through V/C. Accordingly, accused and Shri A. K. Jha, learned counsel have joined the V/C (Cisco Webex).

Complainant has also joined the proceedings through V/C (Cisco Webex).

It is stated by the accused that he wants to plead guilty to the charge.

Heard. File perused.

Perusal of the file reveals that matter is at the stage of prosecution evidence.

It is no more *res-integra* that an accused can plead guilty at any stage of trial and in this regard reference may be made to the judgment passed by the Hon'ble Supreme

श्रीमती दलिया पुनिया
Ms. DABITA PUNIYA
महोदय न्यायाधीश उपाधीश-02
दिल्ली उच्च न्यायालय
दिल्ली हाउस नं. 202, एन.एच. 1
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Court of India in the case of *State of Maharashtra etc vs. Sukhdeo Singh and Anr*
 1992 AIR 2100=1992 SCR (3) 480.

I have explained the consequences of pleading guilty and the allegations leveled by the prosecution in vernacular to the accused, however, he has reiterated his plea of guilt and has stated that he is pleading guilty without any force, pressure or undue influence and has understood the allegations leveled against him.

It is stated by the complainant that he also does not want to pursue the case and have forgiven the accused. He further stated that he has no objection, if a lenient view is taken by the court while sentencing him.

I have once again explained the consequences of pleading guilty and the allegations leveled by the prosecution in vernacular to the accused, however, he has reiterated his plea of guilt

I am of the considered view that the accused has understood the nature of the allegations levelled against him and that plea of guilt is made voluntarily without any pressure or undue influence after understanding the allegations, hence the same is accepted. Accordingly, accused *Nijamuddin* is held *guilty* and *convicted* for the offence punishable under section 279 IPC.

Arguments heard on the quantum of sentence.

Learned counsel appearing for the convict has stated that he is repenting for his act and is first time offender He, therefore, prayed that a lenient view may be taken while sentencing him as this criminal case has been hanging on his head like *Damocles' sword* for the last more than four (4) years.

Per contra, learned APP for the State has submitted that maximum punishment be awarded to the convict.

It is reiterated by the complainant that he has forgiven the convict and has no objection, if a lenient view is taken by the court while sentencing him.

बबिता पुनिया
 Ms. BABITA PUNYA
 नगर दण्डविभागी न्यायालय-06
 Metropolitan Magistrate-06
 पोलीस स्टेशन नं. 25
 मिरा-06

Vide order dated 24.10.2019, accused was charged for the offence punishable under section 279 IPC by the learned predecessor Judge *Shri Abhinav Pandey*, MM-09. Offence punishable under section 279 IPC prescribes the maximum sentence for six months or with fine of Rs. 1000/- or with both. It reads as under:-

279 Rash driving or riding on a public way —Whoever drives any vehicle, or rides, on any public way in a manner so rash or negligent as to endanger human life, or to be likely to cause hurt or injury to any other person, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

The object of criminal law is more to reform the individual offender than to punish him. There is nothing on record to suggest that he is previous convict and has committed any other offence whatsoever. This appears to be solitary aberration of his life. There is every chance of his reformation. Further, the complainant has also quite large heartedly forgiven the convict. Therefore, keeping in view the overall conspectus of the case, I am of the view, that ends of justice would be met, if he is sentenced to fine of Rs. 1000/-. Sentenced accordingly.

Fine paid.

Case property, if not already released, be released to the rightful owner. *Suqerdaginma*, if any, stands cancelled.

At request of the accused/convict and keeping in view the current COVID-19 pandemic, his earlier bail bond is treated as one under section 437-A Cr.P.C., however, he is directed to affix his latest photograph on the bail bond.

File be consigned to record room after due compliance.

(Babita Puniya)
MM-06, West District, THC
Delhi/05.08.2020

बबीता पुनिया
Ms. BABITA PUNYA
महानगर दफ्तारीकारी न्यायालय-06
Metropolitan Magistrate-06
दिल्ली पुलिस, कमरा नं. 357
West District Room No. 357
पी.डी. हजारी न्यायालय
Delhi